

(Shri Annasaheb P. Shinde.)
 section (1) of section 619A of the
 Companies Act, 1956:—

(i) Review by the Government on the working of Modern Bakeries (India) Limited, New Delhi, for the year 1973-74.

(ii) Annual Report of the Modern Bakeries (India) Limited, New Delhi, for the year 1973-74 along with the Audited Accounts and the comments of the comptroller and Auditor General thereon. [Placed in Library. See No LT-9274/75]

ANNUAL REPORT FOR 1973-74 *re.* SEAMEN'S PROVIDENT FUND SCHEME, 1966

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI H. M. TRIVEDI): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) for the year 1973-74, on the working of the Seamen's Provident Fund Scheme, 1966 [Placed in Library. See No LT-9275/75]

ANNUAL REPORT FOR 1973-74 *Re.* COMPANIES ACT, 1956

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) for the year 1973-74 on the working and administration of the Companies Act, 1956, under section 638 of the said Act. [Placed in Library. See No. LT-9276/75]

PROCLAMATION IN RELATION TO NAGALAND, ORDER BY THE PRESIDENT IN PURSUANCE TO PROCLAMATION AND REPORT OF THE GOVERNOR OF NAGALAND TO PRESIDENT

THE MINISTER OF HOME AFFAIRS (SHRI K. BRAHMANANDA

REDDY): I beg to lay on the Table—

(1) A copy of the Proclamation (Hindi and English versions) dated the 22nd March, 1975 issued by the President under article 356 of the Constitution in Relation to the State of Nagaland, published in Notification No. G.S.R 157(E) in Gazette of India dated the 22nd March, 1975, under article 356(3) of the Constitution

(2) A copy of the Order (Hindi and English versions) dated the 22nd March, 1975, made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R 158(E) in Gazette of India dated the 22nd March, 1975.

(3) A copy of the Report (Hindi and English versions) dated the 20th March, 1975 of the Governor of Nagaland to the President [Placed in Library. See No. LT-9277/75].

(Interruptions)

MR SPEAKER: I am not allowing any observations at this stage. After all, this is just laying on the Table. The Proclamation is coming up for discussions tomorrow. If you start discussing even when papers are laid on the Table, there will be no end to the debate.

SHRI SEZHIYAN (Kumbakonam): My point is that the Proclamation is not in the proper form. I am not going into the contents of the Proclamation, but the form in which it has been issued now is invalid and against the provisions of the Constitution. Therefore, that point has to be taken up now.

MR. SPEAKER: The ruling in this House has been—I have also earlier quoted my predecessor's ruling and interpretation—that when a paper is laid on the Table, these questions of validity or legality shall not be taken up. It is coming up for discussion when you will have opportunities.